

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI,
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. 5303
ANSWERED ON 25.07.2019

WATER RECYCLING

5303. SHRI ASADUDDIN OWAISI
SHRI SYED IMTIAZ JALEEL

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether the companies in their manufacturing units do not recycle the used water and allow it to go in drains;
- (b) if so, whether his Ministry in coordination with Ministry of Corporate Affairs proposes to conduct water audit of companies and their manufacturing units;
- (c) if so, the detailed plan chalked out in this regard;
- (d) the number of companies so far audited and imposed penalty, if any;
- (e) whether there is any set procedure of recycling of water used by the companies; and
- (f) if so, the detailed advisory issued in this regard and the further steps taken or being taken by the Government?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI & SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RATTAN LAL KATARIA)

(a) to (d) Water, being a State subject, State Governments monitor recycling and discharge of water from the manufacturing units. All manufacturing units have to conform to the terms and conditions stipulated by the State Pollution Control Boards and relevant Environmental Agencies when the licences are granted to the manufacturing units. Department of Water Resources, River Development & Ganga Rejuvenation, Ministry of Jal Shakti and Ministry of Corporate Affairs do not undertake any water audit of the companies and their manufacturing units. State Governments take several measures for efficient utilization of water within the States, including water audit, implementation of laws and penal action against those violating the rules/regulations etc. in the matter.

(e) & (f) Ministry of Environment, Forest and Climate Change has informed that they have issued Standard Environment Clearance Conditions for 25 categories of industries which, inter-alia, include adherence to zero liquid discharge, recycling of water, rain water harvesting etc. Ministry of Environment, Forest and Climate Change has further informed that directions have been issued to State Pollution Control Boards and Pollution Control Committees under the Water (Prevention & Control of Pollution) Act, 1974 for setting up of water treatment infrastructure and installation of Online Effluent Monitoring System for 17 categories of industries and grossly polluting industries to track the discharges of pollutants from these units.
